

"That the Bill be passed "

from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93, be taken into consideration "

MR SPEAKER The question is"

"That the Bill be passed "

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*The motion was adopted*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93, be taken into consideration

MADHYA PRADESH APPROPRIATION BILL 1993 \*

*The motion was adopted*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93

MR SPEAKER The House will now take up clause by clause consideration of the Bill

MR SPEAKER The question is

The question is

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93 "

"That Clauses 2 and 3 stand part of the Bill "

*The motion was adopted*

*The motion was adopted*

Clauses 2 and 3 stand part of the Bill

SHRI M V CHANDRASHEKARA MURTHY I introduce\*\* the Bill

MR SPEAKER The question is

'That the schedule clause 1 the Enacting Formula and the long title stand part of the Bill "

*The motion was adopted*

MR SPEAKER The Minister may now move for the consideration of the Bill

*The Schedule Clause 1 the Enacting Formula and the Long title were added to the Bill*

SHRI M V CHANDRASHEKARA MURTHY I beg to move\*\*

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of certain further sums

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) I beg to move "That the Bill be passed "

Introduced moved with the recommendation of the President Gazette of India Extraordinary Part II Section 2 dated 29 3 1993

Published in the President Gazette of India, Extraordinary

941 *P. Appropriation Bill, 1993* CHAITRA 8, 1915 (SAKA) *Rajasthan Appropriation (Vote on Account) Bill, 1993* 942  
[English]

MR. SPEAKER: The question is :

"That the Bill be passed."

*The motion was adopted*

22.25 hrs.

MADHYA PRADESH, BUDGET, 1993-94,  
GENERAL DISCUSSION, DEMANDS  
FOR GRANTS ON ACCOUNT (MADHYA  
PRADESH), 1993-94 SUPPLEMENTARY  
DEMANDS FOR GRANTS (MADHYA  
PRADESH), 1992-93.

AND

RAJASTHAN BUDGET, 1993-94 GEN-  
ERAL DISCUSSION: DEMANDS FOR  
GRANTS ON ACCOUNT (RAJASTHAN)  
1993-94, SUPPLEMENTARY DEMANDS  
FOR GRANTS (RAJASTHAN), 1992-93

[English]

MR. SPEAKER: I shall now take up  
demands for grants (On Account) for 1993-  
94.

The question is:

"That the respective sums not  
exceeding the amounts on Revenue  
Account and Capital Account  
shown in the third column of the  
Order Paper, be granted to the  
President, out of the Consolidated  
Fund of the State of Rajasthan, on  
account, for or towards defraying  
the charges during the year ending  
on the 31st day of March 1994, in  
respect of the heads of demands  
entered in the second column  
thereof against Demands 1 to 50."

*The motion was adopted*

MR. SPEAKER: I shall now take up  
Supplementary Demands for Grants (Ra-  
jasthan) for 1992-93.

The question is:

"That the Supplementary sums not  
exceeding the amounts on Revenue  
Account and Capital Account  
shown in the third column of the  
Order Paper, be granted to the  
President out of the Consolidated  
Fund of the State of Rajasthan to  
defray the charges that will come in  
course of payment during the fi-  
nancial year ending the 31st day of  
March, 1993, in respect of heads of  
demands entered in the second  
column thereof against Demand  
Nos 2 to 8, 11 to 13, 15 to 23,  
26,27,29 to 37 and 39 to 48 "

*The motion was adopted*

RAJASTHAN APPROPRIATION (VOTE  
OF ACCOUNT) BILL, 1993\*

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRIM V CHAN-  
DRASHEKARA MURTHY). I beg to move  
for leave to introduce a Bill to provide for the  
withdrawal of certain sums from and out of  
the Consolidated Fund of the State of Ra-  
jasthan for the services of a part of the  
Financial year 1993-94.

MR. SPEAKER : The question is :

"That leave be granted to introduce  
a Bill to provide for the withdrawal  
of certain sums from and out of the  
Consolidated Fund of the State of